

**Central Administrative Tribunal
Principal Bench, New Delhi**

C.P.No.392/2015 in O.A.No.262/2014

Wednesday, this the 14th day of October 2015

**Hon'ble Mr. A.K. Bhardwaj, Member (J)
Hon'ble Dr. B.K. Sinha, Member (A)**

Desraj (aged about 34 1/2 years)
s/o Prem Chand
r/o VPO Akera, Tehsil Dharuhera
Distt. Rewari, Haryana 132 103

(Nemo)

..Applicant

Versus

Mr. Janak Diggal
Chairman
Delhi Subordinate Services Selection Board
Through its Chairman, Govt. of NCT of Delhi
F-18, Karkardooma Institutional Area, Delhi-92

(Mr. Ramesh Rawat, Advocate for Mrs. Amit Anand, Advocate)

..Respondent

O R D E R (ORAL)

Mr. A.K. Bhardwaj:

In terms of the Order dated 01.8.2014 passed in O.A. No.262/2014, the respondent was directed to apprise the applicant about the marks secured by him in the written examination. Along with the counter reply filed by it, the respondent –DSSSB has enclosed copy of Notice dated 23.7.2015 wherein the marks secured by the applicant in the written examination are displayed, i.e., 52.75. According to the learned proxy counsel for respondent, the cut-off marks fixed for qualifying the written examination were 69 and the applicant was far below the same.

2. In the wake, Contempt Petition is disposed of. Notice issued to the respondent is discharged. No costs.

(Dr. B.K. Sinha)
Member (A)

(A.K. Bhardwaj)
Member (J)

October 14, 2015
/sunil/